

nITEM NO.48 REGISTRAR COURT. 1 SECTION XI
S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS
BEFORE THE REGISTRAR MR. PAWAN DEV KOTWAL
Petition(s) for Special Leave to Appeal (C) No(s). 30714/2014
STATE OF U P AND ORS Petitioner(s)

VERSUS

SHANTI DEVI AND ORS Respondent(s)
(with appln. (s) for c/delay in filing slp)
Date : 29/08/2016 This petition was called on for hearing today.
For Petitioner(s)
Mr. Abhinav K. Malik, Adv.
Mr. Ravi Prakash Mehrotra, Adv.

For Respondent(s)
Mr. K.K. Gautam, Adv.
Mr. Rameshwar Prasad Goyal, Adv.

UPON hearing the counsel the Court made the following

O R D E R

Last opportunity is granted for curing the defects in the
vakalatnama filed on behalf of respondent Nos.2 to 13 within
two weeks; time.

Despite last opportunity having been granted, application
for substitution of the legal representatives of the deceased
respondent No.14 has not been filed.

Registry to process the matter for listing before the
Hon'ble Judge in Chambers for further directions alongwith
the detailed office report showing the status of all the
respondents.

(PAWAN DEV KOTWAL)
Registrar